

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1323
ANSWERED ON:26.11.2009
REGISTRATION OF MARRIAGES
Ahir Shri Hansraj Gangaram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to bring any legislation to make registration of marriages compulsory;
- (b) if so, the details thereof;
- (c) whether people of all religions are proposed to be brought under this law;
- (d) if so, the details thereof; and
- (e) the time by which this legislation came into force?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (e) The Supreme Court in its judgment dated 14.2.2006 in the case of Smt. Seema Vs Ashwani Kumar, AIR 2006 S.C. 1158, has directed that marriages of all persons who are citizens of India belonging to various religions should be made compulsorily registrable in their respective States. The matter is being carefully examined in its full ramifications.